

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

[Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process Regulations, 2006)]

To,

Date: 15.02.2019

Mr. Ramachandran Subramanian.  
29, Raju Naichen Street,  
West Mambalam,  
Chennai – 600033.  
Email id: subraman267@yahoo.com.

From

**Edelweiss Asset Reconstruction Company Limited,**

Acting in its capacity of EARC Trust SC-125,

At Edelweiss House, Off CST Road, Kalina,

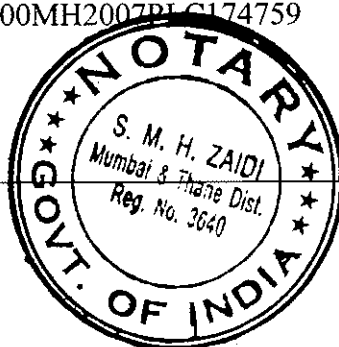
Mumbai 400098.

**Subject:** Submission of proof of claim in respect of the liquidation of M/s Uthrakaliyamman Infrastructure Private Limited under the Insolvency and Bankruptcy Code, 2016..

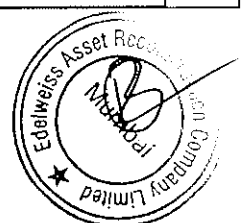
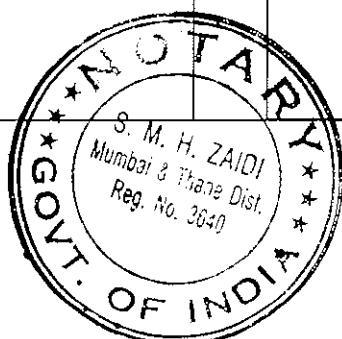
Madam/Sir,

Edelweiss Asset Reconstruction Company Limited hereby submits its proof of claim in respect of the liquidation of M/s Uthrakaliyamman Infrastructure Private Limited. The details of the same are set out below.

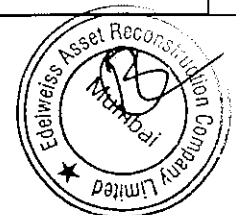
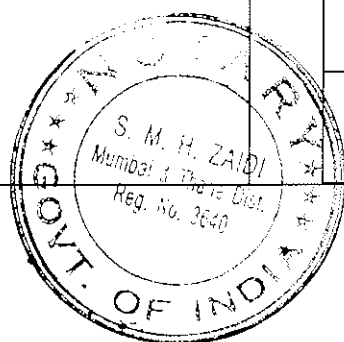
PARTICULARS		
1.	NAME OF FINANCIAL CREDITOR	Edelweiss Asset Reconstruction Company Limited, a company incorporated under the Companies Act, 1956 and registered as an asset reconstruction company pursuant to section 3 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "SARFAESI Act") with its registered office at Edelweiss House, Off CST Road, Kalina, Mumbai-400098 acting in its capacity as Trustee on behalf of EARC Trust SC 125("EARC")
2.	IDENTIFICATION NUMBER OF FINANCIAL CREDITOR	U67100MH2007PLC174759



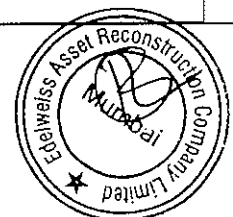
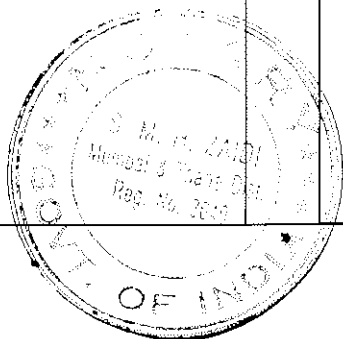
3	ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE	<p><b>Address:</b> Edelweiss House, off. C.S.T Road, Kalina, Mumbai Maharashtra-400098</p> <p><b>Email Address:</b> harish.chander@edelweissfin.com girish.parmar@edelweissfin.com bharathy.vishwanathmurthy@edelweissfin.com meghraj.deshmukh@edelweissfin.com tanvi.doshi@edelweissfin.com naman.awasthi@edelweissfin.com tarun.agarwal@edelweissfin.com</p>															
4	TOTAL AMOUNT OF CLAIM INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE	Total amount of claim inclusive of interest against the Corporate Debtor is Rs. 2,21,84,82,388/- (Rupees Two Hundred and Twenty One Crores Eighty Four Lacs Eighty Two Thousand Three Hundred and Eighty Eight Only) as on 21 <sup>st</sup> January, 2019.															
5	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<table border="1"> <thead> <tr> <th data-bbox="630 1292 813 1373"><u>Sr.No</u></th> <th data-bbox="813 1292 1159 1373"><u>Particulars</u></th> <th data-bbox="1159 1292 1398 1373"><u>Date</u></th> </tr> </thead> <tbody> <tr> <td data-bbox="630 1373 813 1596">1</td> <td data-bbox="813 1373 1159 1596"><u>Annexure 1</u> Copy of Minutes of Board Meeting</td> <td data-bbox="1159 1373 1398 1596">31.12.2008,</td> </tr> <tr> <td data-bbox="630 1596 813 1819">2</td> <td data-bbox="813 1596 1159 1819"><u>Annexure 2</u> Copy of the Sanction letter</td> <td data-bbox="1159 1596 1398 1819">31.12.2008</td> </tr> <tr> <td data-bbox="630 1819 813 2088">3</td> <td data-bbox="813 1819 1159 2088"><u>Annexure 3</u> Copy of the Board Resolutions passed by the board of UIPL</td> <td data-bbox="1159 1819 1398 2088">29.07.2009, 30.11.2009, 20.08.2010</td> </tr> <tr> <td data-bbox="630 2088 813 2317">4</td> <td data-bbox="813 2088 1159 2317"><u>Annexure 4</u> Copy of the Agreement of Loan for Overall limit (Form C1)</td> <td data-bbox="1159 2088 1398 2317">12.01.2009</td> </tr> </tbody> </table>	<u>Sr.No</u>	<u>Particulars</u>	<u>Date</u>	1	<u>Annexure 1</u> Copy of Minutes of Board Meeting	31.12.2008,	2	<u>Annexure 2</u> Copy of the Sanction letter	31.12.2008	3	<u>Annexure 3</u> Copy of the Board Resolutions passed by the board of UIPL	29.07.2009, 30.11.2009, 20.08.2010	4	<u>Annexure 4</u> Copy of the Agreement of Loan for Overall limit (Form C1)	12.01.2009
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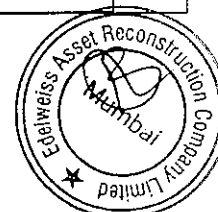
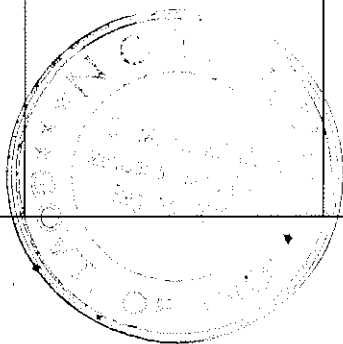
5	<b><u>Annexure 5</u></b> Copy of the Letter regarding the Grant of individual Limits within overall limit	12.01.2009
6	<b><u>Annexure 6</u></b> Copy of the Sanction Letter	29.07.2009
7	<b><u>Annexure 7</u></b> Copy of the Supplemental Agreement of Loan for increase in the overall limit executed by UIPL (Form C1-A)	29.07.2009
8	<b><u>Annexure 8</u></b> Copy of the letter regarding the Grant of individual Limits within overall limit( Form C5)	29.07.2009
9	<b><u>Annexure 9</u></b> Copy of the Sanction letter	30.11.2009
10	<b><u>Annexure 10</u></b> Copy of the Supplementary Agreement of Loan for Increase in the Overall limit executed for UIPL by its Director V. Manikandaraju(Form C1 – A)	30.11.2009
11	<b><u>Annexure 11</u></b> Copy of the Letter regarding the Grant of Individual limits within the overall limit executed for UIPL by its Director V Manikandaraju (Form C5)	30.11.2009
12	<b><u>Annexure 12</u></b> Copy of the Sanction	20.08.2010



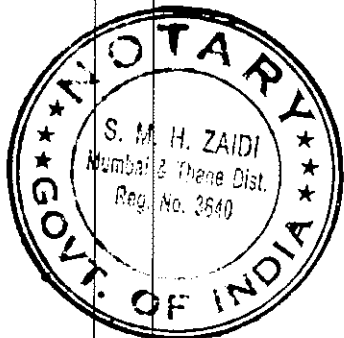
	letter	
13	<b><u>Annexure 13</u></b> Copy of the Supplementary Agreement of Loan for Increase in the Overall limit executed by UIPL for its Director V. Manikandaraju (Form C1 – A)	27.08.2010
14	<b><u>Annexure 14</u></b> Copy of the Letter regarding the Grant of Individual limits within the overall limit executed for UIPL by its Director V Manikandaraju (Form C5)	27.08.2010
15	<b><u>Annexure 15</u></b> Copy of the Revival Letter	30.12.2011
16	<b><u>Annexure 16</u></b> Copy of the Balance confirmation issued by UIPL to State Bank of India	31.03.2011
17	<b><u>Annexure 17</u></b> Copy of the Demand Notice issued to UIPL by State Bank of India under section 13(2) of Sarfaesi Act, 2002	24.05.2012
18	<b><u>Annexure 18</u></b> Copy of the notice for symbolic possession issued on behalf of State Bank of India for the properties owned by guarantors of UIPL(Mr. Manikandraju, Mr. G Kathirvel, Mr. R Arulmozhi, Smt. Maheshwari, Ms. P. Chitra Devi, Mr. S. Krishnaraj & Mr. D.	18.10.2012



	Prabhakar	
19	<b><u>Annexure 19</u></b> Copy of the Registered Assignment Agreement between EARC & State Bank of India for assignment of debt of UIPL.	30.3.2015
20	<b><u>Annexure 20</u></b> Copy of the letter addressed by EARC to MD of UIPL informing him about assignment of debt of UIPL to EARC.	30.03.2015
21	<b><u>Annexure 21</u></b> Copy of the letter addressed by State Bank of India to the Managing Director of the UIPL informing them about assignment of debt to EARC	18.04.2015
22	<b><u>Annexure 22</u></b> Copy of the Statement of Accounts duly certified under Banker's Books Evidence Act, 1891 maintained by State Bank of India	Upto 28.02.2013
23	<b><u>Annexure 23</u></b> Statement of Accounts for UIPL after it was declared as NPA upto the date of assignment of its loan accounts to EARC	
24	<b><u>Annexure 24</u></b> Copy of the Letter issued by UIPL to EARC, proposing to settle with them.	13.02.2015
25	<b><u>Annexure 25</u></b> Copy of the Statement of Accounts maintained by EARC in its capacity	29.01.2019



			as Trustee of EARC Trust SC-125																	
		26	<b><u>Annexure 26</u></b> Copy of the Auction notice issued by EARC	22.01.2018																
		27	<b><u>Annexure 27</u></b> Copy of the order passed by DRT, Coimbatore	06.02.2018																
6	DETAILS OF HOW AND WHEN DEBT INCURRED	<p>Debt was incurred when the following disbursements were made to the UIPL by State Bank of India (Original Lender).</p> <p>1. <u>Cash Credit of Rs.20,25,00,000/- (Rupees Twenty Crores and Twenty Five Lakhs only)</u></p> <p>Details of Disbursement:</p> <table border="1"> <thead> <tr> <th>Date of Disbursement</th> <th>Amount Disbursed (Rs)</th> </tr> </thead> <tbody> <tr> <td>13.01.2009</td> <td>20,25,00,000</td> </tr> <tr> <td><b>Total</b></td> <td><b>Rs.20,25,00,000</b></td> </tr> </tbody> </table> <p>2. <u>Cash Credit Clean to an extent of Rs.25,56,00,000/- (Rupees Twenty Five Crores and Fifty Six Lakhs only)</u></p> <p>Details of Disbursement:</p> <table border="1"> <thead> <tr> <th>Date of Disbursement</th> <th>Amount Disbursed (Rs)</th> </tr> </thead> <tbody> <tr> <td>27.08.2010</td> <td>25,56,00,000</td> </tr> <tr> <td><b>Total</b></td> <td><b>25,56,00,000</b></td> </tr> </tbody> </table> <p>3. <u>Term Loan I of Rs.9,86,00,000 /- (Rupees Nine Crores and Eighty Six Lakhs only)</u></p> <p>Details of Disbursement:</p> <table border="1"> <thead> <tr> <th>Date of Disbursement</th> <th>Amount Disbursed (Rs)</th> </tr> </thead> <tbody> <tr> <td>23.01.2009</td> <td>9,86,00,000</td> </tr> </tbody> </table>			Date of Disbursement	Amount Disbursed (Rs)	13.01.2009	20,25,00,000	<b>Total</b>	<b>Rs.20,25,00,000</b>	Date of Disbursement	Amount Disbursed (Rs)	27.08.2010	25,56,00,000	<b>Total</b>	<b>25,56,00,000</b>	Date of Disbursement	Amount Disbursed (Rs)	23.01.2009	9,86,00,000
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13.01.2009	20,25,00,000																			
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23.01.2009	9,86,00,000																			



<b>Total</b>	<b>9,86,00,000</b>
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4. Term Loan 2 of Rs.2,51,00,000/- (Rupees Two Crores and Fifty One Lakhs only).

Details of Disbursement:

<b>Date of Disbursement</b>	<b>Amount Disbursed (Rs)</b>
30.07.2009	2,51,00,000
<b>Total</b>	<b>2,51,00,000</b>

5. Term Loan 3 of Rs.1,12,00,000/- (Rupees One Crore and Twelve Lakhs only).

Details of Disbursement:

<b>Date of Disbursement</b>	<b>Amount Disbursed (Rs)</b>
5.12.2009	1,12,00,000
<b>Total</b>	<b>1,12,00,000</b>

6. FITL of Rs.5,56,00,000/- (Rupees Five Crores and Fifty Six Lakhs only).

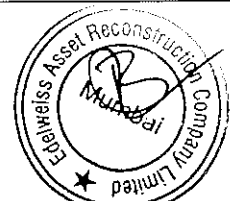
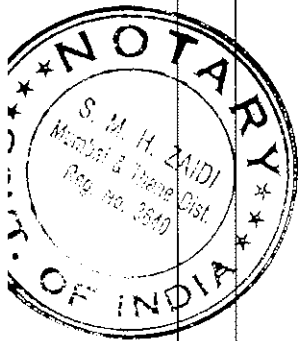
Details of Disbursement:

<b>Date of Disbursement</b>	<b>Amount Disbursed (Rs)</b>
28.09.2010	5,56,00,000
<b>Total</b>	<b>5,56,00,000</b>

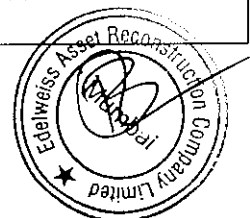
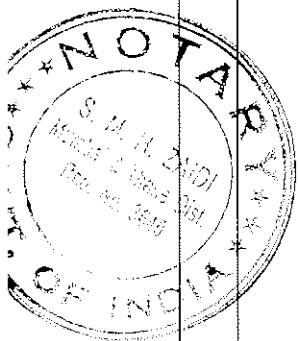
Total amount of Debt granted (exclusive of interest) is Rs. 64,86,00,000/- (Rupees Sixty Four Crores and Eighty Six Lakhs Only).

7 DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER

NA



	<p>MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM</p>	
<p>8</p>	<p>DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN</p>	<p>Particulars of Securities held by Edelweiss ARC in respect of the facilities sanctioned by State Bank of India are set out below:-</p> <p>Exclusive Charge on</p> <p><b>ITEM No.1</b></p> <p>a) All that piece and parcel of land measuring to an extent of 1621 ½ Sq.ft with building thereon in the name of Shri. V. Manikandaraju, situated in Old Door No.24 and New Door No.48, Town Survey Ward No.6 comprised in T.S. No. 176, 191 in Vellappa Mudaliar Lane, Pollachi Town within the following boundaries</p> <p style="padding-left: 40px;">South of: Kamatchi chettiar property</p> <p style="padding-left: 40px;">East of : N. Selvakumar's property</p> <p style="padding-left: 40px;">West of: N. Paramasivam and N. Subramaniam's property</p> <p style="padding-left: 40px;">North of: East-West Lane</p> <p>b) All that piece and parcel of land measuring to an extent of 1795 sq.ft and building thereon in the name of Shri. V. Manikandaraju, situated in Old Door No.23 and New Door No.46, Town Survey Ward No.6 comprised in T.S No.176, 191 in Vellappa Mudaliar Lane, Pollachi Town within the following boundaries</p> <p style="padding-left: 40px;">East of: House in the name of Subbaiah Gounder and North-South Lane</p> <p style="padding-left: 40px;">South &amp; West of : House in the name of Manikandaraju property</p> <p style="padding-left: 40px;">North of: Vellappa Mudaliar Lane</p> <p>c) All that piece and parcel of land measuring to total extent of 6834</p>





sq.ft in T.S No.176, 191 comprised in Town Survey Ward No.6 and further sub-divided as S.No.191/2, 191/3 to an extent of 3417 sq.ft and building thereon in the name of Shri. V. Manikandaraju, situated in Door No.21 & 22 in Vannandurai Road, Pollachi Town within the following boundaries

East of : Manikandaraju property

South of : Kamatchi chettiar and others property.

West of : South-North Vannandurai Road

North of : East-West common lane

d) All that piece and parcel of land measuring to an extent of 400 sq.ft and building thereon situated in Town Survey Ward No.6, Velalar Street in T.S No.192(Part) in the name of Shri. V. Manikandaraju and bounded on

East of : Velappa Mudaliar Lane

West of : Vannandurai Road

North of : T.s Nos. 176 and 191

South of : 5 ½ feet width common Lane

e) All that piece and parcel of land measuring to an extent of 4995 sq.ft and building thereon situated in Town survey Ward No.6, Velalar Street in T.S No. 175/5 – 724 sq.ft, 192/3 – 4271 sq.ft in the name of Shri. V.Manikandaraju and bounded on

East of : Kittan Vannan's House

West of : Velappa Mudaliar lane

North of : Velappa Mudaliar lane

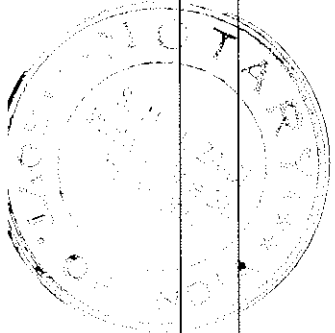
South of : 5 ½ feet width pathway and Ramasamy's House

In general the property bounded by

East : Police station road (Vannanthurai Road)

South : Velappa Mudaliar Lane

West : Subbaya Gounder property, North south Lane, Kittan's property



North : Ramasmy's property and 5.5 feet lane

In this above Item 1, Schedule a) to e) are merged into one with a total extent of 28.07 cents with building thereon.

**ITEM No.2**

All that piece and parcel of land measuring to an extent of 1472 sq.ft and building thereon comprised in Town Survey Ward. No.4, Raja Mill Street, Pollachi Town, T.S No.541 (southern part) of 8418 sq.ft in the name of Shri. V.Manikandaraju and bounded on

North of : T.S No. 512 in Ganapathy Gounder Street

South of : Muthuchettiar House

East of : North-South common pathway in T.S No.541

West of : North South Raja Mill Street

**ITEM NO.3**

All that piece and parcel of land measuring to total extent of 662 sq.ft and building thereon situated in Town Survey Ward No.4, Diwan Sayabu Street (Abdulkalam Azad Street), Pollachi in T.S No.611 (Part) in the name of Shri. V.Manikandaraju and bounded on

North of : A Schedule property

South of : Fathima Bweevi's House in T.S. No. 611

East of : North-South Diwan Sayabu Street

West of : Rama Boyan's House in T.S No.611

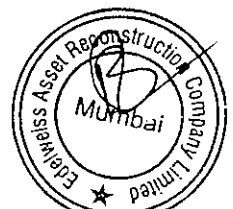
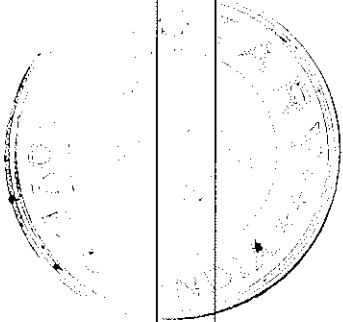
**ITEM No.4**

a) All that piece and parcel of land measuring to total extent of 3536 ½ sq.ft and building thereon situated in Town Survey Ward No.6, Block No.1, Imam Khan Street, Pollachi in T.S No. 15(Part) – 507 ½ sq.ft, T.S No.16 – 365 sq.ft, T.S No.17 (Part) – 261 ½ sq.ft, T.S. No. 20(Part) – 147 sq.ft, T.S. No.21 – 689 sq.ft and T.S No.22 – 1567 sq.ft in the name of Shri. V.Manikandaraju and bounded on

West of : North South Valalar Street

South of : East West Imam Khan Street

East of : T.S Nos. 14 & 15



North of : Manikandaraj's Property

b) All that piece and parcel of land measuring to total extent of 4527 sq.ft and and building thereon situated in Town Survey Ward No.6, Velalar Street, Pollachi in T.S No.17 (Part) – 94 ½ sq.ft, T.S No.18 – 273 sq.ft, T.S No.19 – 2243 ½ sq.ft, T.S No.20 – 513 sq.ft, T.S No.23 – 458 sq.ft and T.S No.24 – 437 sq.ft, T.S No.25 – 508 sq.ft in the name of Shri. V.Manikandaraju and bounded on

East of : T.S Nos. 13 & 14

West of : South – North Velalar Street

North of : T.S No.26

South of : Property in the name of Muthu Lakshmi

In general the property bounded by

North : Imam Khan Street

East : Velalar Street

South : T.S No.26

West : T.S Nos. 13, 14, 15

In this above Item 4, Schedule a) & b) are merged into one with a total extent of 18.51 cents with building thereon.

**ITEM No.5**

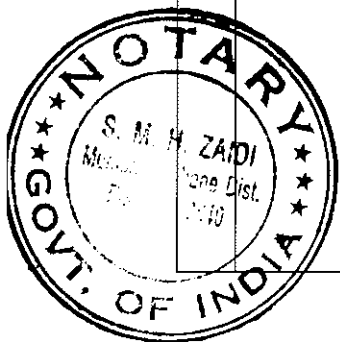
a) All that piece and parcel of the land measuring to an extent of 0.69 ½ acres in the name of Smt. T. Arulmozhi, situated in Patta No.103 comprised in S. F. No.236/1 in Thallakarai Village, Pollachi Taluk within the following boundaries

South of : East West Neeli Chellappa Gounder and others land

West of : Chellappa Gounder and others land

North of : Subbe Gounde's land

b) All that piece and parcel of the land measuring to an extent of 0.03 ½ acres in the name of Smt. T. Arulmozhi, situated in Patta No.103 comprised in S. F. No.236/1 in Thallakarai Village, Pollachi Taluk within the following boundaries



South of : Palani Gounder's land  
West of : Chellappa Gounder and others land  
North of : Subbe Gounde's land  
East of : Chellappa Gounder and others land

c) All that piece and parcel of the land measuring to an extent of 0.04 1/3 acres in the name of Smt. T. Arulmozhi, situated in Patta No.103 comprised in S. F. No.236/1 in Thallakarai Village, Pollachi Taluk within the following boundaries

South of : Palani Gounder's land  
West of : Chellappa Gounder and others land  
North of : Chellappa Gounder and others land  
East of : Chellappa Gounder and others land

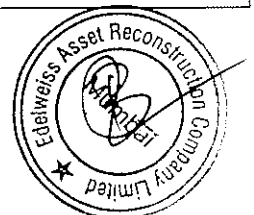
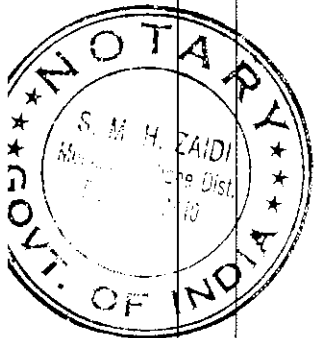
d) All that piece and parcel of the land measuring to an extent of 3.30 1/2 acres in the name of Smt. T. Arulmozhi, situated in Patta No.103 comprised in S. F. No.236/1 in Thallakarai Village, Pollachi Taluk within the following boundaries

South of : S. F. No.237/B  
West of : North- South Ittery  
North of : Chellappa Gounder and others land in S. F. No.236/1  
East of : S. F. No.238B

e) All that piece and parcel of the land measuring to an extent of 0.56 acres in the name of Smt. T. Arulmozhi, situated in Patta No.175 comprised in S. F. No.237/A in Thallakarai Village, Pollachi Taluk within the following boundaries

South of : Chellappa Gounder and others land in S. F. No.238/A  
West of : North- South Ittery  
North of : S. F. No.237/B

f) All that piece and parcel of the land measuring to an extent of 3.00 acres in the name of Smt. T. Arulmozhi, situated in Patta No.60



comprised in S. F. No.237/B in Thallakarai Village, Pollachi Taluk within the following boundaries

South of : S.F. No.237/A

West of : North- South Ittery

North of : S. F. No.236/1

East of : S. F. No. 238/A

In this above Item 5, Schedule a) to f) are merged into one with a total extent of 7.63 <sup>1/3</sup> acres quarry land including pathway.

**ITEM NO.6**

a) All that piece and parcel of the land measuring to an extent of 0.44 acres in the name of Smt. P.Chitradevi, comprised in Survey No.391 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

South of : Karuppusami's land

East of : M. Karuppanna gounder's land

West of : M. Karuppanna gounder's land

North of : Property in S.F. No.698

b) All that piece and parcel of the land measuring to an extent of 15.19 acres in the name of Smt.P.Chitradevi, comprised in Survey No.698 situated in Melkaraipatti Village, Pollachi Taluk.

c) All that piece and parcel of the land measuring to an extent of 3.13 acres in the name of Smt.P.Chitradevi, comprised in Survey No.390 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

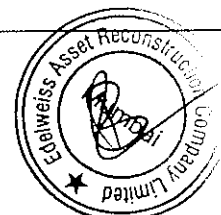
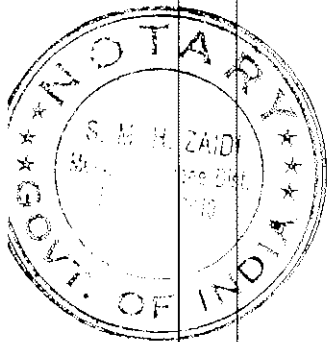
South of : Karuppusami's land in S.F. No.390

East of : Karuppusami's land in S.F. No.390

West of : Chinnal's land

North of : Land in the name of Chitradevi

d) All that piece and parcel of the land measuring to an extent of 1.14 acres in the name of Smt.P.Chitradevi, comprised in Survey No.391 situated in Melkaraipatti Village, Pollachi Taluk within the following



boundaries

South of : other land

East of : Karuppusami's land

West of : Chinnal's land

North of : Periyasamy's land

e) All that piece and parcel of the land measuring to an extent of 13.74 acres in the name of Smt.P.Chitradevi, comprised in Survey No.697 situated in Melkaraipatti Village, Pollachi Taluk

f) All that piece and parcel of the land measuring to an extent of 6.69 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.387/1 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

South of : Pennarasi's land

East of : Ceiling land

West of : Angalamman Koil land

North of : Vattamalaiputhur Chinnappan's land and  
East-West

Kotta Durai Athirmarathuvalasu pathway

g) All that piece and parcel of the land measuring to an extent of 0.94 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.696/1 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

South of : Velu Gounder and others land

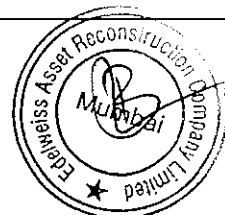
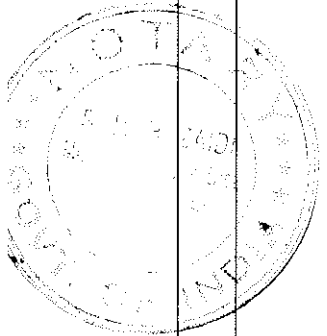
East of : Prabhakar and Chitra's Land

West of : North-South Ittery

North of : Prabhakar and Chitra's Land

h)

i) All that piece and parcel of the land measuring to an extent of 2.42 acres in this southern part 0.31 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.392 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries



South of : S. Krishnaraj land

East of : Prabhakar and Chitra's Land

West of : S. Krishnaraj land

North of : S.F. No.394/1

ii) All that piece and parcel of the land measuring to an extent of 1.80 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.394/1 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

South of : S. Krishnaraj land in S. F. No.392 measuring 0.31 acres

East of : Prabhakar and Chitra's Land

West of : S. Krishnaraj land

North of : Prabhakar and Chitra's Land

i)

a) All that piece and parcel of the land measuring to an extent of 7.34 acres in the name of Shri. D. Prabhakar, comprised in Survey No.409 situated in Melkaraipatti Village, Pollachi Taluk

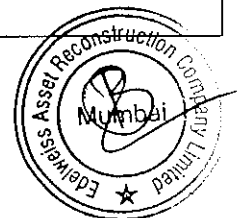
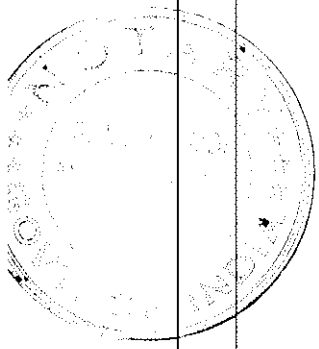
b) All that piece and parcel of the land measuring to an extent of 9.08 acres in the name of Shri. D. Prabhakar, comprised in Survey No.408/2 situated in Melkaraipatti Village, Pollachi Taluk

c) All that piece and parcel of the land measuring to an extent of 7.29 acres in the name of Shri. D. Prabhakar, comprised in Survey No.408/1 situated in Melkaraipatti Village, Pollachi Taluk

d) All that piece and parcel of the land measuring to an extent of 0.16 acres in the name of Shri. D. Prabhakar, comprised in Survey No.408/3 situated in Melkaraipatti Village, Pollachi Taluk

j) All that piece and parcel of the land measuring to an total extent of 2.42 acres in this 1.76 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.392 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

South of : Property sold by M. Jayakumar



East of : Karuppusamy's and Prabhakar and Chitra's

Land in S.No.390 & 391

West of : Pennarasi's land in S.No.393

North of : Chinnan and others land in S.No.392

k) All that piece and parcel of the land measuring an total extent of 5.66 acres in this 2.22 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.388/2 (Old S.F. No.388) situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

South of : Land in S.F. No.390

East of : Land in S.F. No.388/2

West of : Krishnaswami and Chandran's land

North of : Angalamman temple's street

l) All that piece and parcel of the land measuring an total extent of 3.72 acres in this 1.75 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.396/1 (Old S.F. No.396) situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

South of : Krishnaraj land

East of : Krishnaraj land

West of : Kumaravel's land

North of : Kumaravel's land

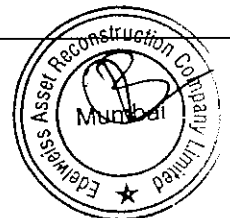
m) All that piece and parcel of the land measuring an total extent of 5.36 acres in this southern part an extent of 5.00 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.407/1A (Old S.F. No.407/1) situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

South of : Property in the name of Vella Gounder land

East of : Property in the name of Vella Gounder land

West of : Property in the name of Prabhakar and Chitra

North of : Remaining land of Nanchathal in S.F.





No.407/1A

n) a) All that piece and parcel of the land measuring an total extent of 3.12 acres in this northern part an extent of 2.77 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.393 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

South of : Property sold by Pennarasi

East of : Land in S.F.No.392

West of : Land in S.F. Nos. 397 & 398

North of : Chinnan's land in S.F. No.395

n) b) All that piece and parcel of the land measuring to an extent of 2.53 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.395 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

South of : Land in S.F. No.393

East of : Chinnan and others land in S.F.No.394

West of : Land in S.F. Nos. 396 & 397

North of : Prabhakar and Chitra's Land in S.F.No.407

n) c) All that piece and parcel of the land measuring to an extent of 1.41 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.397 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

East of : Land in S.F.No. 393 & 395

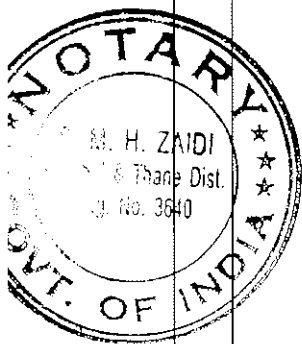
South & West of : Land in S.F. No.398

North of : Land in S.F.No.396

n) d) All that piece and parcel of the land measuring to an total extent of 11.96 acres in this 7.96 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.398/1 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

East of : Land in S.F.No. 393, 396 & 397

South & West of : Property sold by Pennarasi



North of : Land in S.F.No.396, 397 & 403

n) e) All that piece and parcel of the land measuring to an extent 9.00 acres in the name of Shri. S. Krishnaraj, comprised in Survey No.384/1 situated in Melkaraipatti Village, Pollachi Taluk within the following boundaries

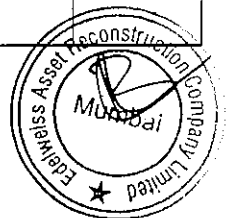
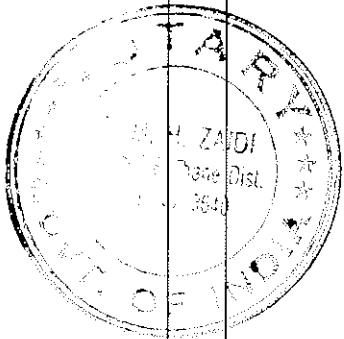
South, West & East of: Land in S.F. No.384/1

North of : Property sold by Pennarasi in S. F. No.398/1

In this above Item 6, Schedule a) to n) are merged into one with a total extent of 101.65 acres quarry land with building thereon about aprox.23012 sq. ft.

Uthrakaliamman Stone Crusher Unit located at S.F.No.390, 391, 392 Part, 388/2 Part, 396, 387/1, 393 Part, 397/1E, 398/1, 384/1, 401/1A Part, 409, 408/2, 408/1, 408/3, 698 , 697, Melkaraipatti Village, Athimarathuvalasu, Palani Taluk, Dindigul District.

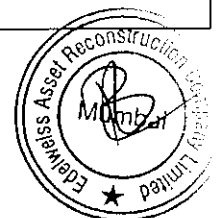
Sl.No	Description of Machinery	Qty
1	SAYAJI make Primary Stone crusher with 125 HP motor	1
2	Conveyor System for primary crusher (without roller, motor & roller stand)	4
3	Conveyor system for secondary crusher (without roller, motor & roller stand)	3
4	Vibrating Screen machine without motor	9
5	Steel Bunker Elliptical type	1
6	Conveyer Belt (For Primary & Secondary Crusher)	2
7	Coveyer Belt (For Primary Crusher)	3
8	SAYAJI make Jaw Crusher – 50HP motor	4
9	SAYAJI make Jaw Crusher without motor	5
10	Two Bin Steel Bunkers	NA



11	Three Bin Steel Bunkers	NA
12	Conveyer Belt (without belt & roller, motor & roller stand) – 120 feet	8
13	SAYAJI make Jaw Crusher – 50 HP (Crusher m/c & motor were not available)	1
14	Vibrator with Bunker assembled small	2
15	Two Bin Steel Bunkers	1
16	Two Bin Steel Bunkers	1
17	Two Bin Steel Bunkers	1
18	Three Bin Steel Bunkers	1
19	Conveyor Belt for crusher without motor & rollers	4
20	Conveyor Belt for crusher without motor & rollers	4
21	Sayaji Vibrating Grizzly feeder	1
22	Vibrating Screen machine without motor	2
23	Kirloskar 125 KVA Generator	NA
24	Weigh Bridge (platform is available)	1
25	Transformer – 800 KVA	1
26	Electrical accessories panel Boards and Switches, Starters, Cables	Lot
27	APOLLO make Drum mix plant with motor, tar unit and control cabin	1 unit
28	Sand Plant with Clarifier – 2011 model, Technomesh make	1 unit

**ITEM No.7**

All that piece and parcel of the quarry land measuring to an extent of 14.34 acres and the building thereon about 6968 sq. ft. in the name of Shri. G. Kathirvel, situated in Patta No.344 comprised in S. F. No.218 in Thallakarai Village, Pollachi Taluk within the following



boundaries:

South of : East-West Ittery

East of : Property in the name of P. Kalamani, j P.  
Sivasubramaniam and Akilandeswari

West of : North-South Ittery

North of : East-West Odai

**ITEM No.7a**

Uthrakaliamman Stone Crusher Unit located at S.F.No.218,  
T.Nalligoundampalayam, Thalakarai, Pollachi Taluk.

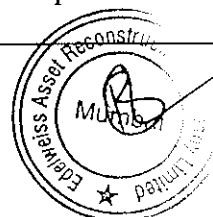
Sl.No.	Description of Machinery	Qty
1	SMT make primary stone crusher with 60 HP motor	1
2	SMT make stone crusher with 50 HP motor	2
3	SMT make stone crusher with 40 HP motor	1
4	Conveyor System of various length with Belt, motor with gear box & rollers with stand	15
5	Vibrating Screen Machine with motor - 12.5 HP	1
6	Vibrating Screen Machine with motor - 7.5 HP	2
7	Vibrating Screen Machine with motor - 5 HP	3
8	Electrical Cables, panel boards, etc	Lot
9	125 KVA Genset – Engine & Alternator were not found	1
10	180 KVA Kirloskar Generator	1

**ITEM NO.8**

a)

i) All that piece and parcel of the land measuring to an extent of 0.59 acres in the name of Shri. G. Kathirvel, comprised in S.F. No.243/3 situated in Andipalayam Village, Pollachi Taluk

ii) All that piece and parcel of the land measuring to an extent of 0.42 acres in the name of Shri. G. Kathirvel, comprised in S.F.



No.243/6 situated in Andipalayam Village, Pollachi Taluk

iii) All that piece and parcel of the land measuring to an extent of 0.10 acres in the name of Shri. G. Kathirvel, comprised in S.F.

No.243/8 situated in Andipalayam Village, Pollachi Taluk

iv) All that piece and parcel of the land measuring to total extent of 0.15 acres in the name of Shri. G. Kathirvel, comprised in S.F.

No.243/12 situated in Andipalayam Village, Pollachi Taluk

v) All that piece and parcel of the land measuring to an extent of 1.10 acres in the name of Shri. G. Kathirvel, comprised in S.F. No.243/16

situated in Andipalayam Village, Pollachi Taluk

vi) All that piece and parcel of the land measuring to an extent of 1.53 acres in the name of Shri. G. Kathirvel, comprised in S.F.

No.243/19 situated in Andipalayam Village, Pollachi Taluk

vii) All that piece and parcel of the land measuring to total extent of 0.37 acres in this common undivided share measuring 0.09 ¼ acres

in the name of Shri. G. Kathirvel, comprised in S.F. No.243/23 situated in Andipalayam Village, Pollachi Taluk

b) All that piece and parcel of the land measuring an extent of 3.47 acres in the name of presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F.

No.244/2 situated in Andipalayam Village, Pollachi Taluk

c)

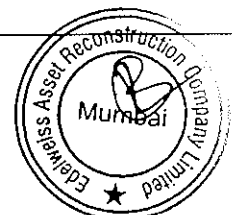
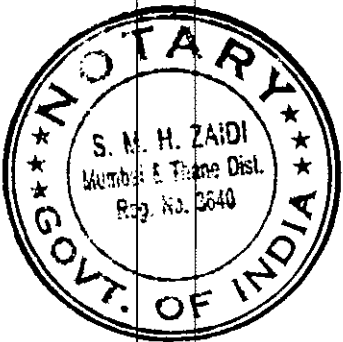
i) All that piece and parcel of the land measuring an extent of 0.43 ½ acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F.

No.153/1 situated in Andipalayam Village, Pollachi Taluk within the following boundaries

North of : Kandasamy gounder's land

South of : Kurunallipalayam village limit

East of : Appachi gounder's land



West of : North-South common cart track

ii) All that piece and parcel of the land measuring an extent of 0.51 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.153/1 situated in Andipalayam Village, Pollachi Taluk within the following boundaries

North of : Kandasamy gounder's land

South of : Kurunallipalayam village limit

East of : Appachi gounder's land

West of : North-South common cart track

iii) All that piece and parcel of the land measuring an extent of 0.08 ½ acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/1C situated in Andipalayam Village, Pollachi Taluk within the following boundaries

North of : Kandasamy gounder's land

South of : Kandasamy gounder's land

East of : Appachi gounder's land

West of : Appachi gounder's land

iv) All that piece and parcel of the land measuring an extent of 0.09 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/1C situated in Andipalayam Village, Pollachi Taluk within the following boundaries

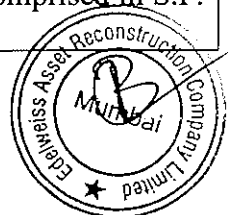
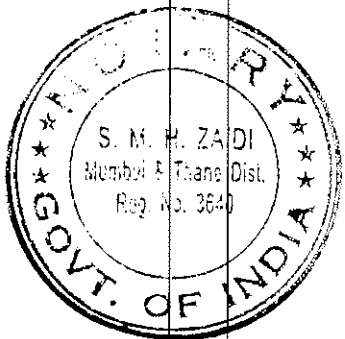
North of : Kandasamy gounder's land

South of : Kandasamy gounder's land

East of : Kurunallipalayam village limit

West of : Appachi gounder's land

v) All that piece and parcel of the land measuring an extent of 0.43 ½ acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F.



No.153/1 situated in Andipalayam Village, Pollachi Taluk within the following boundaries

North of : Kandasamy gounder's share land

South of : Kurunallipalayam village limit

East of : North-South Ittery

West of : Mariappa Gounder's land

vi) All that piece and parcel of the land measuring an extent of 0.40 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F.

No.153/1 situated in Andipalayam Village, Pollachi Taluk within the following boundaries

North of : Kandasamy gounder's land

South of : Kurunallipalayam village limit

East of : North-South common cart track

West of : Mariappa Gounder's land

vii) All that piece and parcel of the land measuring an extent of 0.08 ½ acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/1C situated in Andipalayam Village, Pollachi Taluk within the following boundaries

North of : Kandasamy gounder's land

South of : Kandasamy gounder's land

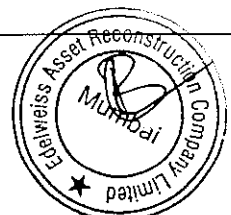
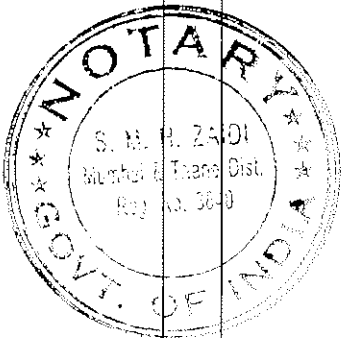
East of : Mariappa Gounder's land

West of : North-South common cart track

viii) All that piece and parcel of the land measuring an extent of 0.09 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/1C situated in Andipalayam Village, Pollachi Taluk within the following boundaries

North of : Kandasamy gounder's land

South of : Kandasamy gounder's land



East of : Appachi gounder's land

West of : Appachi gounder's land

d) All that piece and parcel of the land measuring to total extent of 4.22 acres comprised in S.F. No.148/8 in this northern part to an extent of 2.11 acres and in total extent of 1.06 acres comprised in S.F. No.148/5 in this eastern part an extent of 0.10 acres in the name of Smt. Arulmozhi, situated in Kurunallipalayam Village, Pollachi Taluk total extent of 2.21 acres within the following boundaries

South of : East-West Ittery

East of : P. Velusamy gounder's and P. Natchimuthu gounder's land

West of : S.F. No.147/2A

North of : Land in S.F. No.148/8 to an extent of 2.12 acres of land

e) All that piece and parcel of the land measuring an extent of 0.84 acres comprised in S.F. No.151/12, bearing Patta No.639 in the name of Smt.Arulmozhi, situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

South of : Land in S.F.No.148/4

East of : R. Natchimuthu gounder's land

West of : Natchimuthu and Murugesan's land

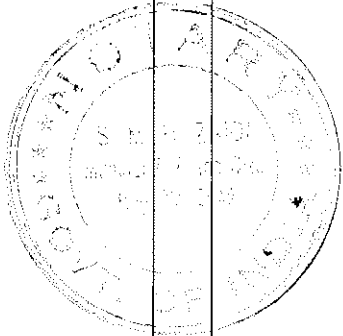
North of : Velusamy's partition property

f) All that piece and parcel of the land measuring to an extent of 2.60 acres in this an extent of 1.67 acres comprised in S.F. No.147/2A, bearing Patta No.444 in the name of Smt. Arulmozhi, situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

South of : East- West Ittery from the Northern side

East of : East of land in S.F. No.147/2A to an extent of 0.94 acres

West of : North-South Ittery from the Eastern side





North of : East- West Ittery from the Southern side and  
Shivashanmugh Velayudhusamy's land

g)

i) All that piece and parcel of the land measuring an extent of 1.16 ½ acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.148/4 situated in Kurunallipalayam Village, Pollachi Taluk

North of : Land in S.F. Nos.148/5 & 8

South of : Velusamy's land in S.F. No.148/8

East of : Land in S.F. No.148/5

West of : Land in S.F. No.148/8

ii) All that piece and parcel of the land measuring an extent of 0.90 ½ acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.148/5 situated in Kurunallipalayam Village, Pollachi Taluk

North of : Land in S.F. Nos.148/6, 7 & 8

South of : Velusamy's land in S.F. No.148/4

East of : South-North Cart Track

West of : Land in S.F. No.148/4 & 8

h) All that piece and parcel of the land measuring an extent of 1.00 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.147/2B (Old S.F. No.147/2) situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

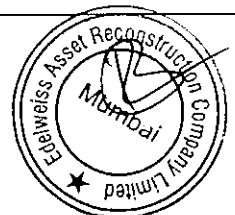
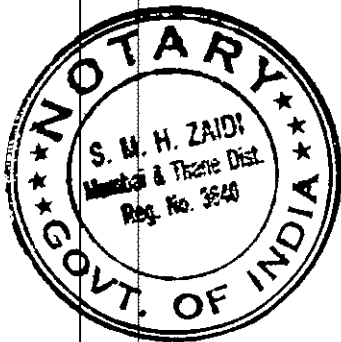
North of : East-West Ittery

South of : Murugesan's land

East of : Murugesan's land

West of : Murugesan's land

i) All that piece and parcel of the land measuring an extent of 0.40 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F.



No.151 as per sub division S.F. No.151/16 situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : Land in S.F.No.156/17

South of : Land in S.F.No.156/13

East of : Land in S.F.No.156/12

West of : Land in S.F.No.156/15

j)

i) All that piece and parcel of the land measuring an extent of 0.27acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.148/7 (Old S.F. No.148) situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : Land in S.F.No.151

South of : Land in S.F.No.148/5

East of : Land in S.F.No.148/6

West of : Land in S.F.No.148/8

ii) All that piece and parcel of the land measuring an extent of 0.37 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/14 (Old S.F. No.151) situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

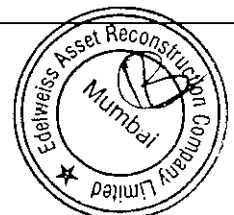
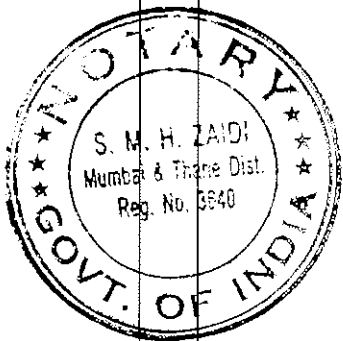
North of : Land in S.F.No.151/15

South of : Land in S.F.No.148

East of : Land in S.F.No.148/13

West of : Andipalayam village

K) All that piece and parcel of the land measuring an extent of 2.02 acres (mortgaged) but as per document 2.28acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/21(Old S.F.



No.151) situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : Land in S.F.Nos. 152 & 151/22  
South of : Land in S.F.Nos.151/8,9 & 20  
East of : Land in S.F.No.151/7 & 8  
West of : Boundary of Andipalayam village

l) All that piece and parcel of the land measuring an extent of 0.40 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/15 (Old S.F. No.151) situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : Land in S.F.No151/17  
South of : Land in S.F.No.151/14  
East of : Land in S.F.No.151/16  
West of : Boundary of Andipalayam village

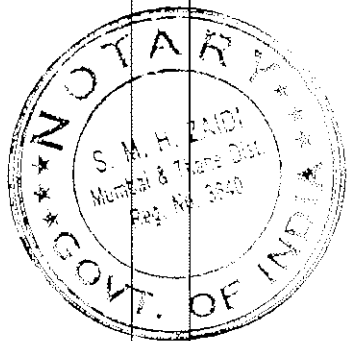
m)

i) All that piece and parcel of the land measuring an extent of 0.96 acres Patta no 394 in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased) comprised in S.F. No.177/1 situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : R. Kalimuthu and R. Karuppusamy's land  
South of : Common pathway  
East of : Land in S.F.No.178/9  
West of : North-South common cart track

ii) All that piece and parcel of the land measuring an extent of 1.04 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.177/6 situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : Karuppusamy's land in S.F. No.177/7



South of : Kandasamy gounder's land in S.F. No.177/5

East of : Kandasamy gounder's land in S.F. No.175

West of : Common cart track

iii) All that piece and parcel of the land measuring an extent of 0.27 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.178/9 situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : S.F. No.178/10

South of : East-West Ittery

East of : S.F. No.178/8

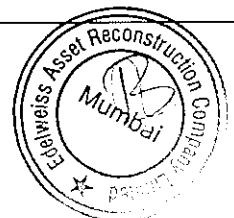
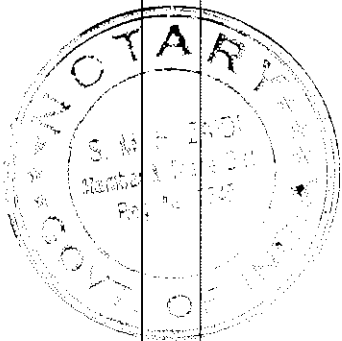
West of : S.F. No.177/1

iv) All that piece and parcel of the land measuring an extent of 0.02 ¼ acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.176/1 situated in Kurunallipalayam Village, Pollachi Taluk

v) All that piece and parcel of the land measuring an extent of 0.03 ¼ acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.182/6 situated in Kurunallipalayam Village, Pollachi Taluk

vi) All that piece and parcel of the land measuring an extent of 0.13 ½ acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.177/11 situated in Kurunallipalayam Village, Pollachi Taluk

vii) All that piece and parcel of the land measuring an extent of 1.75 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.177/12 situated in Kurunallipalayam Village, Pollachi Taluk



within the following boundaries

North of : Karuppusamy's land in S.F. No.177/13

South of : East-West Ittery

East of : North-South common cart track

West of : North-South Ittery

n)

i) All that piece and parcel of the land measuring an extent of 0.35 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/18 (Old S.F. No.151) situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North & East of : Land in S.F. No.151/10

South of : Land in S.F. No.151/17

West of : Andipalayam village boundary

o)

i) All that piece and parcel of the land measuring an extent of 0.94 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.147/2A situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North : Land in S.F. No.147/2B and East-West Ittery

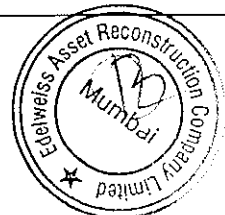
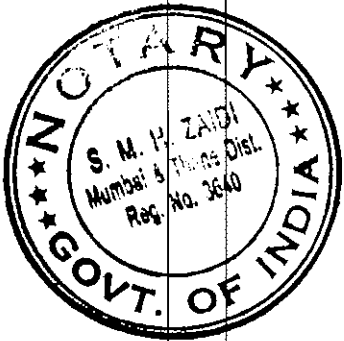
South of : East-West Ittery

East of : Murugesan's land

West of : Murugesan's land

ii) All that piece and parcel of the land measuring an extent of 2.12 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.148/8 situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : Land in S.F. No.151



South of : Remaining Murugesan's land

East of : Land in S.F. No.148/5

West of : Land in S.F. No.147

p)

i) All that piece and parcel of the land measuring an extent of 1.01 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/9 situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : Land in S.F. No.151/21

South of : Vaikkal

East of : Land in S.F. No.151/8

West of : Land in S.F. No.151/19 & 20

ii) All that piece and parcel of the land measuring an extent of 0.42 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/11 situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : Vaikkal

South of : Land in S.F. No.148

East of : Vaikkal

West of : Land in S.F. No.151/12

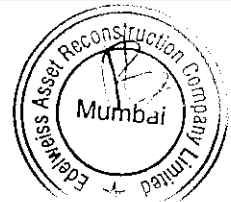
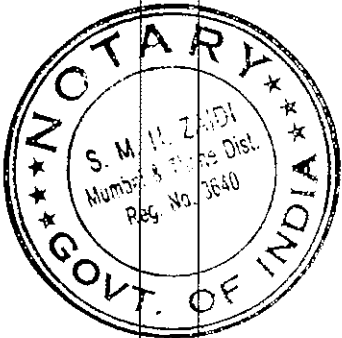
iii) All that piece and parcel of the land measuring an extent of 0.37 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.148/6 situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : Land in S.F. No.151

South of : Land in S.F. No.148/5

East of : Land in S.F. No.150

West of : Land in S.F. No.148/7



iv) All that piece and parcel of the land measuring an extent of 0.42 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.151/13 situated in Kurunallipalayam Village, Pollachi Taluk within the following boundaries

North of : Land in S.F. No.151/16

South of : Land in S.F. No.148

East of : Land in S.F. No.151/12

West of : Land in S.F. No.158/14

v) All that piece and parcel of the land measuring an extent of 0.15 acres in the name of Presently Shri G.Kathirvel and Shri K.Naveen Kumar, legal heirs of Smt. Maheswari (Deceased), comprised in S.F. No.149/6 situated in Kurunallipalayam Village, Pollachi Taluk

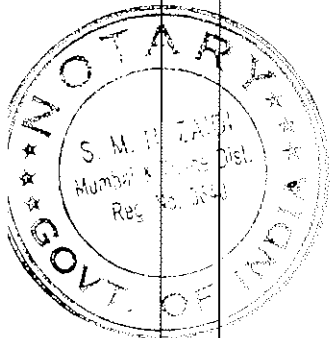
In this above item no.8, schedule a to p are merged in to one with a total extent of 31.0875 acres. of quarry land with building thereon approximately 4975 sq.ft

**ITEM No.8a**

Uthrakaliyamman Stone Crusher Unit located at S.F.No.147/2A, Kurunallipalayam Village, Vadasittur, Pollachi Taluk.

Sl.No	Description of Machinery	Qty
1	Stone crusher is not available, only skeleton was available	1
2	Conveyor Belt - Belt & rollers were not available, only skeleton are available	11
3	Vibrating Screen Machine without motor - Small	1
4	Vibrating Screen Machine without motor	1
5	Conveyor Belt Motors were not available	2
6	Electrical Accessories, panel boards, etc	Lot
7	125 KVA Kirloskar Generator	1

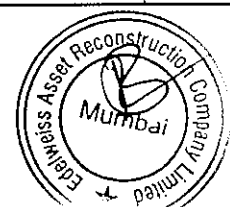
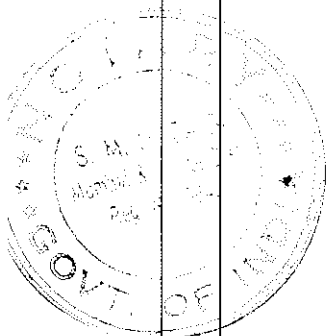
**ITEM No.9**



All that piece and parcel of the land measuring extent of 3.00 acres comprised in Old Suvery No.223 and New S. F. No.223/2 Patta No.2 situated in Thallakarai village in the name of Smt. T. Arulmozhi

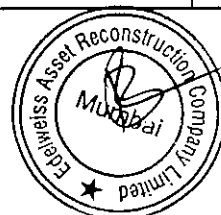
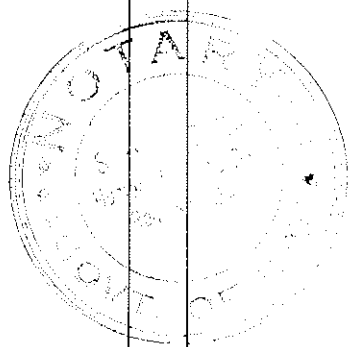
The security on the aforesaid property has been created under the following documents on the respective dates as mentioned therein:

S.No	Particulars	Date
1.	<b><u>Annexure 28</u></b> Copy of Agreement of Hypothecation of Goods (Form C2)	12.01.2009
2.	<b><u>Annexure 29</u></b> Copy of Supplemental Agreement of Hypothecation of Goods and assets executed by UIPL (Form C2-A)	29.07.2009
3.	<b><u>Annexure 30</u></b> Copy of Supplementary Agreement of Hypothecation of goods and assets executed for UIPL by its Director, Mr. V Manikandaraju (Form C2-A)	30.11.2009
4.	<b><u>Annexure 31</u></b> Copy of Supplementary Agreement of Hypothecation of goods and assets executed for UIPL by its Director, Mr. V Manikandaraju (Form C2-A)	27.08.2010
5.	<b><u>Annexure 32</u></b> Copy of Memorandum of Deposit of title deed executed by Ms. Maheswari, Mr. T.Arulmozhi and Mr. G.Kathirvel 11.02.2010	11.02.2010
6.	<b><u>Annexure 33</u></b> Copy of the Memorandum of Deposit of title deed executed by Mr. S.Krishnaraj, Ms.	04.02.2010

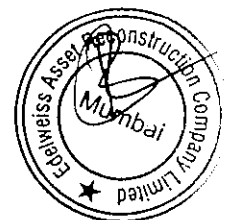
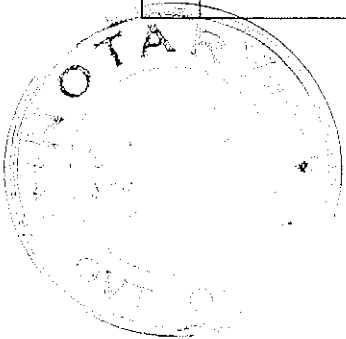




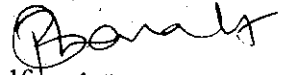
	P.Chitradevi and Mr. D.Prabhakar													
7.	<b><u>Annexure 34</u></b> Copy of the Memorandum of Deposit of tile deed executed by Mr. Manikandaraju, Mr. T Arulmozhi and Mr, G.Kathirvel	12.03.2010												
<p><b>ESTIMATED VALUE OF THE AFOREMENTIONED SECURITY:</b></p> <p>As per the Edelweiss ARC the estimated value of the aforementioned securities is Rs.33,17,63,000/- (Rupees Thirty Three Crores Seventeen Lakhs Sixty Three Thousand Only) with respect to the immovable, movable, plant and machinery and other properties.</p> <p>The copies of certificate of registration of charges issued by the Registrar of Companies for modification and creation of charge in favour of EARC and State Bank of India respectively the Lender is annexed and marked as <b><u>Annexure</u></b></p> <p>The security interest also includes personal guarantees provided by V.Manikandaraju, T.Arulmozhi, G.Kathirvel, S.Krishnaraj, D.Prabhakar, P.Chitradevi and K.Naveen Kumar vide the following documents:</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Particulars</th> <th>Date</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td><b><u>Annexure 35</u></b> Copy of Deed of Guarantee of overall Limit</td> <td>12.01.2009</td> </tr> <tr> <td>2.</td> <td><b><u>Annexure 36</u></b> Copy Supplemental deed of Guarantee for increase in overall limit executed by V.Manikandaraju, T.Arulmozhi, G.Kathirvel, K.Maheswari, S.Krishnaraj, D.Prabhakar, P.Chitradevi(Form C4-A)</td> <td>29.07.2009</td> </tr> <tr> <td>3.</td> <td><b><u>Annexure 37</u></b> Copy of Supplementary Deed of Guarantee for Increase in Overall limit executed by V Manikandaraju, T Arulmozhi, G Kadhirvel,</td> <td>30.11.2009</td> </tr> </tbody> </table>			S.No	Particulars	Date	1.	<b><u>Annexure 35</u></b> Copy of Deed of Guarantee of overall Limit	12.01.2009	2.	<b><u>Annexure 36</u></b> Copy Supplemental deed of Guarantee for increase in overall limit executed by V.Manikandaraju, T.Arulmozhi, G.Kathirvel, K.Maheswari, S.Krishnaraj, D.Prabhakar, P.Chitradevi(Form C4-A)	29.07.2009	3.	<b><u>Annexure 37</u></b> Copy of Supplementary Deed of Guarantee for Increase in Overall limit executed by V Manikandaraju, T Arulmozhi, G Kadhirvel,	30.11.2009
S.No	Particulars	Date												
1.	<b><u>Annexure 35</u></b> Copy of Deed of Guarantee of overall Limit	12.01.2009												
2.	<b><u>Annexure 36</u></b> Copy Supplemental deed of Guarantee for increase in overall limit executed by V.Manikandaraju, T.Arulmozhi, G.Kathirvel, K.Maheswari, S.Krishnaraj, D.Prabhakar, P.Chitradevi(Form C4-A)	29.07.2009												
3.	<b><u>Annexure 37</u></b> Copy of Supplementary Deed of Guarantee for Increase in Overall limit executed by V Manikandaraju, T Arulmozhi, G Kadhirvel,	30.11.2009												



			K Maheswari, S Krishnaraj, D Prabhakar, P Chitra Devi(Form C4-A) 30.11.2009											
		4.	<b><u>Annexure 38</u></b> Copy of Supplementary Deed of Guarantee for Increase in Overall limit executed by V Manikandaraju, T Arulmozhi, G Kadhirvel, K Maheswari, S Krishnaraj, D Prabhakar, P Chitra Devi(Form C4-A)	27.08.2010										
9	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN		<table border="1"> <tr> <td>Bank</td> <td>IDBI</td> </tr> <tr> <td>A/C Name</td> <td>EARC Trust SC 125</td> </tr> <tr> <td>A/C No.</td> <td>0004103000066662</td> </tr> <tr> <td>IFSC Code No.</td> <td>IBKL0000004</td> </tr> <tr> <td>Branch</td> <td>Nariman Point</td> </tr> </table>	Bank	IDBI	A/C Name	EARC Trust SC 125	A/C No.	0004103000066662	IFSC Code No.	IBKL0000004	Branch	Nariman Point	
Bank	IDBI													
A/C Name	EARC Trust SC 125													
A/C No.	0004103000066662													
IFSC Code No.	IBKL0000004													
Branch	Nariman Point													
1 0	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR		NA											



For Edelweiss Asset Reconstruction Company Limited



Signature of financial creditor or person authorised to act on his behalf Authorised Signatory

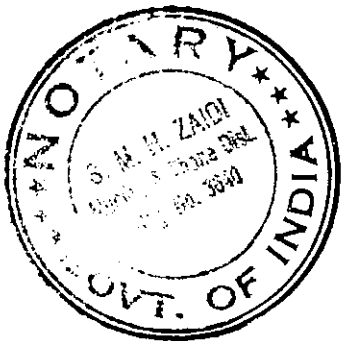
Name in BLOCK LETTERS: BHARATHY VISHWANATHMURTHY

Position with or in relation to the financial creditor: Senior Vice President

Address of person signing.

Official Address- Edelweiss ARC, Edelweiss House, 4<sup>th</sup> Floor, Off CST Road, Kalina, Mumbai-400098

Residential Address – A-1306, Zenith, P.K. Road, Mulund West, Mumbai – 400080.

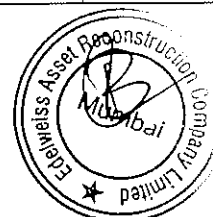
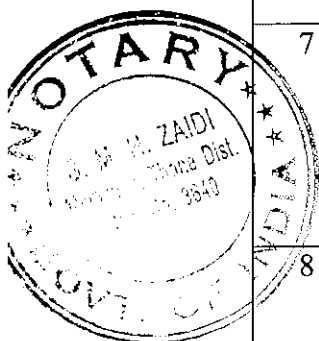


## AFFIDAVIT

I, Bharathy Vishwanathmurthy, currently residing at A-1306, Zenith, P.K. Road, Mulund West, Mumbai – 400080, do hereby declare and state as follows:

1. The abovementioned corporate debtor was, at the liquidation commencement date, being the January 21, 2019, actually indebted to Edelweiss ARC in the sum of Rs. 2,21,84,82,388/- (Rupees Two Hundred and Twenty One Crores Eighty Four Lacs Eighty Two Thousand Three Hundred and Eighty Eight Only).
2. In respect of EARC's claim of the said sum or any part thereof, I have relied on the documents specified below:

<u>Sr.No</u>	<u>Particulars</u>	<u>Date</u>
1	<u>Annexure 1</u> Copy of Minutes of Board Meeting	31.12.2008,
2	<u>Annexure 2</u> Copy of the Sanction letter	31.12.2008
3	<u>Annexure 3</u> Copy of the Board Resolutions passed by the board of UIPL	29.07.2009, 30.11.2009, 20.08.2010
4	<u>Annexure 4</u> Copy of the Agreement of Loan for Overall limit (Form C1)	12.01.2009
5	<u>Annexure 5</u> Copy of the Letter regarding the Grant of individual Limits within overall limit	12.01.2009
6	<u>Annexure 6</u> Copy of the Sanction Letter	29.07.2009
7	<u>Annexure 7</u> Copy of the Supplemental Agreement of Loan for increase in the overall limit executed by UIPL (Form C1-A)	29.07.2009
8	<u>Annexure 8</u> Copy of the letter regarding the Grant of individual Limits within overall limit( Form C5)	29.07.2009
9	<u>Annexure 9</u>	30.11.2009



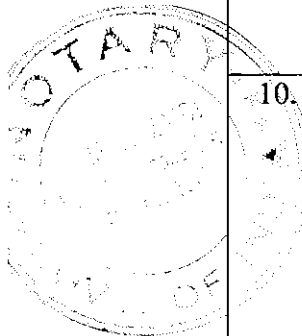
	Copy of the Sanction letter	
10	<b><u>Annexure 10</u></b> Copy of the Supplementary Agreement of Loan for Increase in the Overall limit executed for UIPL by its Director V. Manikandaraju(Form C1 – A)	30.11.2009
11	<b><u>Annexure 11</u></b> Copy of the Letter regarding the Grant of Individual limits within the overall limit executed for UIPL by its Director V Manikandaraju (Form C5)	30.11.2009
12	<b><u>Annexure 12</u></b> Copy of the Sanction letter	20.08.2010
13	<b><u>Annexure 13</u></b> Copy of the Supplementary Agreement of Loan for Increase in the Overall limit executed by UIPL for its Director V. Manikandaraju (Form C1 – A)	27.08.2010
14	<b><u>Annexure 14</u></b> Copy of the Letter regarding the Grant of Individual limits within the overall limit executed for UIPL by its Director V Manikandaraju (Form C5)	27.08.2010
15	<b><u>Annexure 15</u></b> Copy of the Revival Letter	30.12.2011
16	<b><u>Annexure 16</u></b> Copy of the Balance confirmation issued by UIPL to State Bank of India	31.03.2011
17	<b><u>Annexure 17</u></b> Copy of the Demand Notice issued to UIPL by State Bank of India under section 13(2) of Sarfaesi Act, 2002	24.05.2012
18	<b><u>Annexure 18</u></b> Copy of the notice for symbolic possession issued on behalf of State Bank of India for the properties owned by guarantors of UIPL(Mr. Manikandraju, Mr. G Kathirvel, Mr. R Arulmozhi, Smt. Maheshwari, Ms. P. Chitra Devi, Mr. S. Krishnaraj & Mr. D. Prabhakar	18.10.2012
19	<b><u>Annexure 19</u></b> Copy of the Registered Assignment Agreement between EARC & State Bank of India for assignment of debt of UIPL.	30.3.2015
20	<b><u>Annexure 20</u></b> Copy of the letter addressed by EARC to MD of UIPL informing him about assignment of debt of UIPL to	30.03.2015



	EARC.	
21	<b><u>Annexure 21</u></b> Copy of the letter addressed by State Bank of India to the Managing Director of the UIPL informing them about assignment of debt to EARC	18.04.2015
22	<b><u>Annexure 22</u></b> Copy of the Statement of Accounts duly certified under Banker's Books Evidence Act, 1891 maintained by State Bank of India	Upto 28.02.2013
23	<b><u>Annexure 23</u></b> Statement of Accounts for UIPL after it was declared as NPA upto the date of assignement of its loan accounts to EARC	
24	<b><u>Annexure 24</u></b> Copy of the Letter issued by UIPL to EARC, proposing to settle with them.	13.02.2015
25	<b><u>Annexure 25</u></b> Copy of the Statement of Accounts maintained by EARC in its capacity as Trustee of EARC Trust SC-125	29.01.2019
26	<b><u>Annexure 26</u></b> Copy of the Auction notice issued by EARC	22.01.2018
27	<b><u>Annexure 27</u></b> Copy of the order passed by DRT, Coimbatore	06.02.2018

#### Security Documents

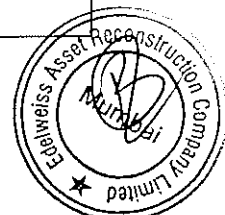
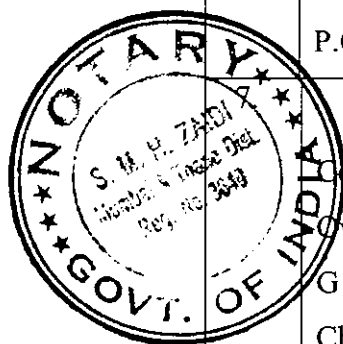
S.No	Particulars	Date
8.	<b><u>Annexure 28</u></b> Copy of Agreement of Hypothecation of Goods (Form C2)	12.01.2009
9.	<b><u>Annexure 29</u></b> Copy of Supplemental Agreement of Hypothecation of Goods and assets executed by UIPL (Form C2-A)	29.07.2009
10.	<b><u>Annexure 30</u></b> Copy of Supplementary Agreement of Hypothecation of goods and assets executed for UIPL by its Director, Mr. V Manikandaraju (Form C2-A)	30.11.2009



11.	<b><u>Annexure 31</u></b> Copy of Supplementary Agreement of Hypothecation of goods and assets executed for UIPL by its Director, Mr. V Manikandaraju (Form C2-A)	27.08.2010
12.	<b><u>Annexure 32</u></b> Copy of Memorandum of Deposit of title deed executed by Ms. Maheswari, Mr. T.Arulmozhi and Mr. G.Kathirvel 11.02.2010	11.02.2010
13.	<b><u>Annexure 33</u></b> Copy of the Memorandum of Deposit of title deed executed by Mr. S.Krishnaraj, Ms. P.Chitradevi and Mr. D.Prabhakar	04.02.2010
14.	<b><u>Annexure 34</u></b> Copy of the Memorandum of Deposit of tile deed executed by Mr. Manikandaraju, Mr. T Arulmozhi and Mr, G.Kathirvel	12.03.2010

Guarantee Documents

S.No	Particulars	Date
5.	<b><u>Annexure 35</u></b> Copy of Deed of Guarantee of overall Limit	12.01.2009
6.	<b><u>Annexure 36</u></b> Copy Supplemental deed of Guarantee for increase in overall limit executed by V.Manikandaraju, T.Arulmozhi, G.Kathirvel, K.Maheswari, S.Krishnaraj, D.Prabhakar, P.Chitradevi(Form C4-A)	29.07.2009
	<b><u>Annexure 37</u></b> Copy of Supplementary Deed of Guarantee for Increase in Overall limit executed by V Manikandaraju, T Arulmozhi, G Kathirvel, K Maheswari, S Krishnaraj, D Prabhakar, P Chitra Devi(Form C4-A)	30.11.2009
8.	<b><u>Annexure 38</u></b> Copy of Supplementary Deed of Guarantee for Increase in	27.08.2010



Overall limit executed by V Manikandaraju, T Arulmozhi, G Kadhivel, K Maheswari, S Krishnaraj, D Prabhakar, P Chitra Devi(Form C4-A)	
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- The said documents are true, valid and genuine to the best of my knowledge, information and belief.
- In respect of the said sum or any part thereof, I/EARC have not, nor have my/EARC's partners or any of them, nor has any person, by my/EARC's order, to my/EARC's knowledge or belief, for my/EARC's use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Mumbai on Thursday, the 15<sup>th</sup> day of February 2019.

Before me,

Notary/Oath Commissioner

For Edelweiss Asset Reconstruction Company Limited

*Baran*  
Authorised Signatory

Deponent's signature

### VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Mumbai on this Thursday, the 15<sup>th</sup> day of February 2019.

For Edelweiss Asset Reconstruction Company Limited

**BEFORE ME**

*S. M. H. ZAIDI*  
S. M. H. ZAIDI  
NOTARY 16/2/19  
Government of India  
Mumbai & Thane Dist.

*Baran*  
Authorised Signatory

Deponent's signature

